

(2020) 02 NCLAT CK 0029

National Company Law Appellate Tribunal New Delhi

Case No: Company Appeal (AT) (Insolvency) No. 1282 Of 2019

Aashish Mohan Gupta

APPELLANT

Vs

Hind Inn And Hotels
Ltd. And Ors

RESPONDENT

Date of Decision: Feb. 12, 2020

Acts Referred:

- Limitation Act, 1963 - Article 137
- Insolvency And Bankruptcy Code, 2016 - Section 3(2), 3(11), 5(2), 5(20), 5(21), 7, 8(1), 8(2)(a), 9, 9(5)(i), 9(5)(2)(d), 238(A)
- Limitation Act, 1963 - Section 5

Hon'ble Judges: Venugopal M, J; Kanthi Narahari, Member (Technical); V.P. Singh, Member (Technical)

Bench: Full Bench

Advocate: Sandeep Bajaj, Aakanksha Nehra, Aditi Pundhir, Abhishek Anand, Honey Satpal, Vivek Malik, Vivek Sinha, Kartikeya Jain

Final Decision: Dismissed

Judgement